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**F. No. 12-115/CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

ID No. 12-115/2017

To,

Sh. Praveen Singh Patwal  
House No. 345, Top Floor,  
Back Side, Block-13,  
Geeta Colony, Delhi-110031

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. NIL dated 15.12.2017, and our ID No. 12-115/2017 the information received from **Dy. Registrar (Customs Branch)**, CESTAT New Delhi containing 19 pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 38/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

*[Signature]*  
CPIO

CESTAT, New Delhi

Date: 21.12.2017

O/C

*Pl. take deposit again this RTI reply which is given today in the shape of IPO*  
*05-01-18*

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI-110066  
21 DEC 2017  
SIGN. (DISPATCH SECTION)

I.P.O NO-  
186 272378  
186 272276  
of Rs 40

*Cash Section*

CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

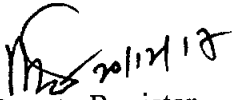
④

I.D.No.12-115/2017  
Dated : 20/12/2017

Subject :- R.T.I. application No..Nil dated 15/12/2017 filed by Sh. Praveen Singh Patwal(CPIO ID NO. 12-115/2017 dated 18/12/2017) received on 18/12/2017.

In this regard the parawise reply/information is as under:-

3(a) &(b) In this regard please find enclosed herewith copies of Cause Lists/ Proceeding dated 25/10/2017 and 16/11/2017 (19-Pages) in respect of appeal No. C/51300/2016-Cus(DB)..  
CPIO is requested to transmit the same to the applicant.

  
20/12/17  
Deputy Registrar  
Customs Branch  
h

Encl: Pages -19.

To,  
CPIO,CESTAT,  
Delhi

  
20/12/17

3

**F. No. 12-115/ CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 12-115/2017**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri /Smt. Praveen Singh Patwal (No. NIL dated 15.12.2017) under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **12-115/2017** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or **before 29.12.2017** directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

If the information is not with your section or you, please reply from where it may be retrieved, without delay within 05 days.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

  
CPIO

CESTAT New Delhi

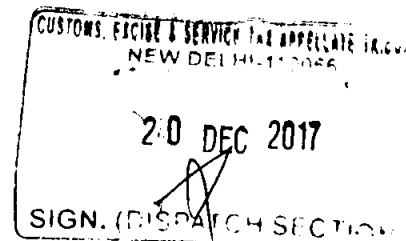
Date: 18.12.2017

For Compliance to:

1. DR (CUSTOMS)

Copy to:

Sh. Praveen Singh Patwal  
House No. 345, Top Floor,  
Back Side, Block-13,  
Geeta Colony, Delhi-110031



4895 / CR / 2017  
15/12/2017  
By Hand

15/12/17

**Form A**

(2)

Form of application for seeking information under RTI Act 2005

**(See Rule 3)**

12-115/2017

To,  
The CPIO, C/O CESTAT,  
Principal Bench, West Block No. 2,  
R.K. Puram, New Delhi- 110066

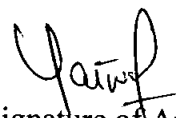
Dated: 15<sup>th</sup> Dec.2017

By Hand  
Customs Excise & Service Tax  
Appellate Tribunal  
15 DEC 2017  
West Block No. 2, R.K. Puram,  
New Delhi-110066  
15/12/2017

1. Name of the Applicant : - Praveen Singh Patwal, Appellant.
2. Address : - House No. 345, Top Floor, Back Side, Block-13,  
Geeta Colony, Delhi - 110031
3. Particulars of information Required :- (a) Concerned section- Court No.III dated 25.10.2017 and  
Court No. I dated 16.11.2017 of Principal Bench CESTAT,  
New Delhi, with respect to Customs Appeal No.  
C/51300/2016 – Praveen Singh Patwal Vs Commissioner of  
Customs, New Delhi (Prev.) Delhi.  
  
(b) Particulars of information required – (i) legible & attested  
photo-copies of Court’s Proceedings dated 25.10.2017  
of Court No. III (DB Members: Hon’ble Mr. S.K. Mohanty  
and Hon’ble Mr. B. Ravichandran in Custom item no. 2  
(Appeal No. C/51300/2016).  
(ii) legible & attested photo-copies of Cause List of all 88  
cases of Customs, Service Tax and Central Excise listed on  
16.11.2017 before Court No. I plus Court’s Proceedings  
dated 16.11.2017 of Court No. I (DB Members: Hon’ble  
Mr. Justice. (DR). Satish Chandra and Hon’ble  
Mr. V. Padmanabhan in Custom item no. 1  
(Appeal No. C/51300/2016).
4. I state that information sought does not fall within the restriction contained in section 8 of Right to Informational Act 2005 and to the best of my knowledge it pertains to your office.
5. A fee of Rs. 10/- has been deposited in the office of the authorized persons vide postal order no. 43F 184908 dated 14.12.2017

Place: - New Delhi  
Date: - 15.12.2017

Enc.:- One Original Postal order

  
Signature of Applicant  
Praveen Singh Patwal  
Add: - As in col. 2 above.

15/12/17

4895 / CR / 2017  
15/12/2017  
By Hand

**Form A**

①

Form of application for seeking information under RTI Act 2005  
**(See Rule 3)**

12-115/2017

To,  
The CPIO, C/O CESTAT,  
Principal Bench, West Block No. 2,  
R.K. Puram, New Delhi- 110066

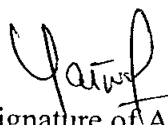
Dated: 15<sup>th</sup> Dec.2017

By Hand  
Customs Excise & Service Tax  
Appellate Tribunal  
15 DEC 2017  
West Block No. 2, R.K. Puram,  
New Delhi-110066  
15/12/2017

1. Name of the Applicant : - Praveen Singh Patwal, Appellant.
2. Address : - House No. 345, Top Floor, Back Side, Block-13, Geeta Colony, Delhi - 110031
3. Particulars of information Required :- (a) Concerned section- Court No.III dated 25.10.2017 and Court No. I dated 16.11.2017 of Principal Bench CESTAT, New Delhi, with respect to Customs Appeal No. C/51300/2016 – Praveen Singh Patwal Vs Commissioner of Customs, New Delhi (Prev.) Delhi.  
  
(b) Particulars of information required – (i) legible & attested photo-copies of Court's Proceedings dated 25.10.2017 of Court No. III (DB Members: Hon'ble Mr. S.K. Mohanty and Hon'ble Mr. B. Ravichandran in Custom item no. 2 (Appeal No. C/51300/2016).  
(ii) legible & attested photo-copies of Cause List of all 88 cases of Customs, Service Tax and Central Excise listed on 16.11.2017 before Court No. I plus Court's Proceedings dated 16.11.2017 of Court No. I (DB Members: Hon'ble Mr. Justice. (DR). Satish Chandra and Hon'ble Mr. V. Padmanabhan in Custom item no. 1 (Appeal No. C/51300/2016).
4. I state that information sought does not fall within the restriction contained in section 8 of Right to Informational Act 2005 and to the best of my knowledge it pertains to your office.
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Place: - New Delhi  
Date: - 15.12.2017

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Signature of Applicant  
Praveen Singh Patwal  
Add: - As in col. 2 above.